

SC no.15/21
State vs Salman etc.
FIR no.59/20
PS Karawal Nagar

09.12.2021

Present: None for the State.
SI Sandeep in person.
All accused produced from J/C.
Sh.Z.Babar Chauhan, Ld.Counsel for accused Parvez.
Sh.Salim Malik, Ld.Counsel for accused Javed Ali and Ashraf Ali.
Sh.Chanderjeet Yadav, Ld.Counsel for accused Sonu Saifi.
Sh..A.A.Khan, Ld.Counsel for accused Salman.
Sh.Abdul Gaffar, Ld.Counsel for accused Ashraf Ali.
Sh.Mehmood Pracha, Ld.Counsel for accused Arif.

P.Ws Prempal and Shivam are present. However, they can not be examined today in the absence of the Ld.Special PP Sh.Amit Prasad.

It is submitted by the Naib Court HC Raj Kumar that he had called the Ld.Special PP Sh.Amit Prasad, who stated that he is busy in some matter in the Hon'ble High Court of Delhi. Thereafter, he called another Special PP Sh.D.K.Bhatia, who also expressed his inability to appear in this case. Thereafter, he called another Special PP Sh.Madhukar Pandey, who also did not respond positively.

This is the state of affairs with regards to these riot cases which are very sensitive in nature

and for which this Special Court was set up. These cases were assigned to a panel of Special PPs formed by the police so as to ensure proper and effective prosecution of these cases. But this court has found in several cases that the Ld.Special PPs, to whom the cases are assigned, do not appear in the court on account of which cases have to be adjourned without conducting any proceedings thereby resulting in the delay of their disposal.

The Ld.Defence Counsels have also vehemently objected to the conduct of the Ld.Special PPs saying that the matters are being adjourned unnecessarily on account of their absence due to which the incarceration of the accused in jail gets prolonged for no fault of theirs.

Earlier also, I had communicated this state of affairs to the DCP, North East with the instructions to take corrective measures in this regard.

Let a copy of this order too be sent to the DCP, North East, who is impressed upon to take this aspect seriously and appoint further Special PPs to represent the State in these riot cases.

The DCP, North East shall send a report to this court in this regard within one week from today.

The above two witnesses are discharged unexamined today.

PW Ajeet Kumar Tomar is absent despite service. PW IO Inspector Mukesh Antil is stated to be on medical leave.

To come up for PE on the date already fixed i.e.10.12.2021.

(VIRENDER BHAT)
ASJ-03(NE)/KKD Courts/Delhi